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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ CS(COMM) 509/2016

INDIA SKILLS PVT LTD

..... Plaintiff

Through: Mr. Tahir Ashray Siddiqui & Ms.
Krati Somvanshi, Advocates.

versus

SUNIL NANDA & ORS

..... Defendant

Through: Ms. Hetu Arora, Adv.

CORAM:

**SH. VIJAY SHANKAR (DHJS), JOINT REGISTRAR
(JUDICIAL)**

ORDER
13.09.2018

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It is submitted by counsel for the plaintiff that he may be permitted to pay the previous cost on the next date of hearing. Heard. Not opposed. Request is allowed.

Affidavit of admission/denial of the documents already stated to be filed by the defendants.

It is submitted by counsel for the defendants that inadvertently, the aforesaid affidavit of admission/denial of the documents could not be prepared in accordance with The Commercial Courts, Commercial Division and Commercial Appellate Division of High Courts Act, 2015 and she may be permitted to file the fresh affidavit of admission/denial of the documents.



Counsel for the plaintiff seeks time for filing the affidavit of admission/denial of the documents on the ground that he has been recently engaged in the present matter. Heard. Request is allowed. Parties are directed to file their affidavit of admission/denial of the documents within a week with direction to supply the advance copy of the same to each other. Last opportunity is granted to the parties to file their respective affidavits of admission/denial of the documents.

At joint request, re-notify the matter for admission/denial of the documents on **27th September, 2018.**

**VIJAY SHANKAR (DHJS)
JOINT REGISTRAR (JUDICIAL)**

SEPTEMBER 13, 2018/nk